

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 7

IA 2970/2022 IN C.P.(IB)3829/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.11.2022**

NAME OF THE PARTIES: - **Zenith Birla (I) Ltd**
V/s
Grand Foundry Ltd

Appearance (via video-conference):

For Applicant : Adv. Ami Jain
For Respondent : Adv.Chirag Sarawagi a/w Adv.
Riya Thakkar i/b Tushar Goradia Advocates

Section 7 of the IBC, 2016

ORDER

IA 2970/2022

This IA bearing No. 2970/2022 in Company Petition bearing no. 3829/2019 placing on record the consent terms entered into between the parties. It is seen from the bare perusal of the consent terms enclosed with this application and mark as Exhibit A that the Corporate Debtor on or before execution hereof paid to the Financial Creditor an amount of Rs 35,00,000/- (Thirty Five Lakh Rupees only) by way of Demand Draft having Draft No. 053194. Financial Creditor further states in view of payment of the aforesaid settlement amount of Rs. 35,00,000/- (ThirtyFive Lakh Rupees only) of the claim of the Financial Creditor against the Corporate Debtor which has been fully satisfied and the Financial Creditor does not have any claim of whatsoever nature against the Corporate Debtor arising under the present proceedings. Accordingly, in view

of the above nothing survives in the Company Petition bearing NO.
3829/2019 the same is closed. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)